

FIR No.430/2021
U/s 186/353 IPC
PS: Hari Nagar
State vs. Salman Tyagi

03.08.2021

Present: Ld. APP for the State through VC.
IO ASI Sohanvir Singh in person.
Accused Salman Tyagi S/o Kalva Tyagi C/o CJ-3, Tihar Jail (stated to be lodged in CJ-3 Tihar Jail, Delhi).

An application is moved by IO ASI Sohanvir Singh requesting for interrogation and formal arrest of accused Salman Tyagi, who is stated to be lodged in Tihar Jail in another case.

It has been submitted by IO that the accused is in JC in another case and while he was being produced through VC before the Court, he pushed the jail staff and manhandled them, whereafter the present FIR was registered against him and prayed for interrogation and formal arrest of the above accused.

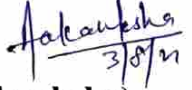
Heard. Perused.

Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

e-FIR No.473/21
U/s 379/411 IPC
PS: Nihal Vihar
State vs. Sandeep

03.08.2021

Present: Ld. APP for the State through VC.

IO HC Krishan in person.

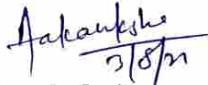
Accused Sandeep @ Monu S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar Jail, Delhi, after formal arrest.

Accused Sandeep @ Monu has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, accused Sandeep @ Monu is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

e-FIR No.338/21
U/s 379/411/356/34 IPC
PS: Nihal Vihar
State vs. Sandeep

03.08.2021

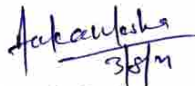
Present: Ld. APP for the State through VC.
IO HC Krishan in person.
Accused Sandeep @ Monu S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar Jail, Delhi, after formal arrest.

Accused Sandeep @ Monu has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, accused Sandeep @ Monu is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

e-FIR No.000515/21
U/s 379/411 IPC
PS: Nihal Vihar
State vs. Sandeep

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Krishan in person.

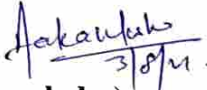
Accused Sandeep @ Monu S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar Jail, Delhi, after formal arrest.

Accused Sandeep @ Monu has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, accused Sandeep @ Monu is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.018416/21
U/s 379/411/34 IPC
PS: Moti Nagar
State vs. Arshad & Anr.

03.08.2021

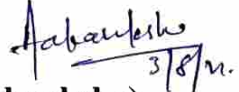
Present: Ld. APP for the State through VC.
IO HC Narender in person.
Accused **Arshad @ Sameer** S/o Md. Irfan R/o E-117, Aman Vihar,
Delhi and **accused Harish @ Rinku** S/o Vimal R/o B-1/125, Aman
Vihar, Delhi, produced through VC from CJ-2, Tihar Jail, after formal
arrest.

Accused Arshad @ Sameer and Harish @ Rinku have been produced
after formal arrest.

An application seeking 14 days JC remand of the accused persons has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, accused
Arshad @ Sameer and Harish @ Rinku are remanded to JC till **17.08.2021**. Accused
persons be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be
prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.284/21
U/s 379 IPC
PS: Kirti Nagar
State vs. Joginder @ Jogi & Anr.

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Manish Kumar in person.
Accused (i) Joginder @ Jogi S/o Ajit Singh R/o C-118C, Tilak Vihar, Delhi
and **(ii) Sonu Singh** S/o Bhajan Singh R/o C-1C, Tilak Vihar, Delhi. both
stated to be in Tihar Jail.

An application is moved by IO HC Manish Kumar requesting for interrogation and formal arrest of accused Joginder @ Jogi and Sonu Singh.

It has been submitted by IO that accused Joginder @ Jogi and Sonu Singh are in JC in DD No.4 dated 01.08.2021 u/s 41 (1) (d) CrPC AATS/West and have disclosed their involvement in the present case and therefore, requested for interrogation and formal arrest of the above accused persons.


Heard. Perused.

As per GD No.39A dated 01.08.2021, mobile phone (case property of the present case) has been recovered from the possession of both the accused persons. Their disclosure statements are already on record. Considering the above facts, the application is allowed and IO is granted permission to interrogate both the above accused, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above two accused as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.419/21
U/s 419/420/34/120B IPC & 66C & 66D IT Act
PS: Hari Nagar
State vs. Sanjeev Kumar

03.08.2021


Present: Ld. APP for the State through VC.
HC Vivek on behalf of IO/Inspector Arun Kumar Chauhan in person.
Accused Sanjeev Kumar S/o Radhey Lal R/o RZ-B180, Nilothi, Nihal Vihar, Nangloi, produced after two days PC remand.

Accused Sanjeev Kumar has been produced after two days PC remand vied order dated 01.08.2021 passed by Ld. MM-04, West, THC, Delhi.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 01.08.2021 & 02.08.2021 as per the MLC attached wherein no fresh external injury has been found. His custody is required to prevent him from committing any further offence and to conduct proper investigation and to ensure his presence before the Court. In the facts and circumstances of the case, accused Sanjeev Kumar is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.601/21
U/s 379 IPC
PS: Punjabi Bagh
State vs. Jitender & Anr.

03.08.2021

Present: Ld. APP for the State through VC.
HC Satya Prakash on behalf of IO/HC Siddheshwar, in person.
Accused **Jitender @ Pahari** S/o Gopal Singh R/o House No.50A, E Block, Jai Vihar, Najafgarh, Delhi **and accused Sunny** S/o Gurbachan R/o C-46A, Tilak Vihar, Tilak Nagar, Delhi, both stated to be in Tihar Jail.

An application is moved on behalf of IO by HC Satya Prakash requesting for interrogation and formal arrest of both the above accused, who are stated to be lodged in Tihar Jail in DD No.4 Dated 01.08.2021 u/s 41 (1) (d) CrPC AATS, West.

It has been submitted by HC Satya Prakash that the accused is in JC in DD No.4 Dated 01.08.2021 u/s 41 (1) (d) CrPC AATS, West, case property (mobile) of this case has been recovered from the possession of the accused and prayed for interrogation and formal arrest of the above accused persons.

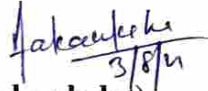
Heard. Perused.

As per GD No.50A dated 01.08.2021, case property of this case has been recovered at the instance of both the accused persons. Considering the above facts, the application is allowed. IO is granted permission to interrogate both the above accused, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.30272/21
U/s 379 IPC
PS: Punjabi Bagh
State vs. Gurmeet Singh @ Rinkal

03.08.2021

Present: Ld. APP for the State through VC.
HC Satya Prakash on behalf of IO/HC Krishan, in person.
Accused **Gurmeet Singh @ Rinkal** S/o Late Sh. Mahender Singh R/o C-28A, Tilak Vihar, Tilak Nagar, Delhi, stated to be in Tihar Jail.

An application is moved on behalf of IO by HC Satya Prakash requesting for interrogation and formal arrest of the above, who is stated to be lodged in Tihar Jail in FIR No.592/21 u/s 25/54/59 Arms Act PS Tilak Nagar.

It has been submitted by HC Satya Prakash that the accused is in JC in FIR No.592/21 u/s 25/54/59 Arms Act PS Tilak Nagar, case property (motorcycle) of this case has been recovered from the possession of the accused and prayed for interrogation and formal arrest of the above accused.

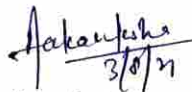
Heard. Perused.

Disclosure statement of the accused is already on record. As per GD No.94A dated 02.08.2021, case property of this case has been recovered at the instance of the accused. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.722/21
U/s 356/379/411/34 IPC
PS: Punjabi Bagh
State vs. Lakhwinder & Anr.

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Satya Prakash in person.
Accused **Lakhwinder @ Sheetu** S/o Yadwinder R/o WZ-18, Gali
No.12, Sant Garh, Tilak Nagar, Delhi and **accused Ronit @ Nodi** S/o
Bittu R/o House No.10989, Sadar Thana Road, Nabi Karim, Delhi,
both stated to be in Tihar Jail.

An application is moved by IO requesting for interrogation and formal arrest of both the above accused, who are stated to be lodged in Tihar Jail in other cases.

It has been submitted by IO that the accused persons are in JC in other cases, case property (mobile) of this case has been recovered from the possession of the accused and prayed for interrogation and formal arrest of the above accused persons.

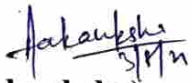
Heard. Perused.

Disclosure statement is already on record, seizure memo of mobile phone is already on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate both the above accused, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.602/21
U/s 379 IPC
PS: Punjabi Bagh
State vs. Jitender & Anr.

03.08.2021

Present: Ld. APP for the State through VC.
HC Satya Prakash on behalf of IO/HC Krishan, in person.
Accused **Jitender @ Pahari** S/o Gopal Singh R/o House No.50A, E
Block, Jai Vihar, Najafgarh, Delhi and accused **Sunny** S/o Gurbachan
R/o C-46A, Tilak Vihar, Tilak Nagar, Delhi, both stated to be in Tihar
Jail.

An application is moved on behalf of IO by HC Satya Prakash requesting for
interrogation and formal arrest of both the above accused, who are stated to be lodged in
Tihar Jail in DD No.4 Dated 01.08.2021 u/s 41 (1) (d) CrPC AATS, West.

It has been submitted by HC Satya Prakash that the accused is in JC in DD
No.4 Dated 01.08.2021 u/s 41 (1) (d) CrPC AATS, West, case property (mobile) of this case
has been recovered from the possession of the accused and prayed for interrogation and
formal arrest of the above accused persons.


Heard. Perused.

Disclosure statement is already on record, seizure memo is already on record.
Considering the above facts, the application is allowed. IO is granted permission to
interrogate both the above accused, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above
accused persons as per rules. If required after interrogation, IO may arrest the accused
persons as per applicable guidelines for fresh arrest and produce him within 24 hours before
Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.729/21
U/s 392/411 IPC
PS: Punjabi Bagh
State vs. Lalit Singh

03.08.2021

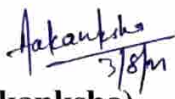
Present: Ld. APP for the State through VC.
Mr. Sanjeev Nasiar, Ld. counsel for accused/Lalit Singh.
HC Satya Prakash on behalf of IO/SI Ajay Kumar, in person.
Accused Lalit Singh S/o Devender Singh R/o B-23, Yadav Nagar,
Samaypur, Badli, Delhi, produced after fresh arrest.

Accused Lalit Singh has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 03.08.2021 as per the MLC attached. In the facts and circumstances of the case, accused Lalit Singh is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

e-FIR No.001192/2020
U/s 379/411 IPC
PS: Punjabi Bagh
State vs. Sahdab @ Saddam & Anr.

03.08.2021

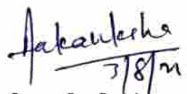
Present: Ld. APP for the State through VC.
IO HC Sanjeev Kumar in person.
Accused Sahdab @ Saddam S/o Jakir Hussain R/o I-1147,
Mangolpuri, Delhi, produced through VC from CJ-1, Tihar Jail, after
formal arrest.

Accused **Sahdab @ Saddam** has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, custody of
the accused is justified preventing from committing any further offence, for proper
investigation of the case and to ensure his presence before the Court. Thus, accused
Sahdab @ Saddam is remanded to JC till **17.08.2021**. Accused be produced before
Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.231/21
U/s 379/411/34 IPC
PS: Maya Puri
State vs. Parveen

03.08.2021


Present: Ld. APP for the State through VC.
IO HC Kishan Lal in person.
Accused Parveen S/o Devi Lal R/o Jhuggi No.B-1122, Phase-II, Maya Puri, Delhi, produced after fresh arrest.

Accused Parven has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, custody of the accused is justified preventing from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Parveen is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Akanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.8767/2020
U/s 379/411/34 IPC

PS: Nangloi

State vs. Sahdab @ Saddam & Anr.

03.08.2021

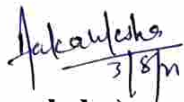
Present: Ld. APP for the State through VC.
IO HC Nitya Dev in person.
Accused Sahdab @ Saddam S/o Jakir Hussain R/o I-1147,
Mangolpuri, Delhi (produced through VC from CJ-1, Tihar Jail) **and**
accused Pappu S/o Ram Lakhan R/o A-3/103, Sultan Puri, Delhi
(produced through VC from CJ-2, Tihar Jail), after formal arrest.

Both the above accused have been produced after formal arrest.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, custody of the accused is justified preventing from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Sahdab @ Saddam and Pappu are remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

e-FIR No.043870/19

U/s 379/411 IPC

PS: Nihal Vihar

State vs. Sahdab @ Saddam & Anr.

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Ramodh Singh in person.
Accused Sahdab @ Saddam S/o Jakir Hussain R/o I-1147,
Mangolpuri, Delhi (produced through VC from CJ-1, Tihar Jail) **and**
accused Pappu S/o Ram Lakhan R/o A-3/103, Sultan Puri, Delhi
(produced through VC from CJ-2, Tihar Jail), after formal arrest.

Both the above accused have been produced after formal arrest.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, custody of the accused is justified preventing from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Sahdab @ Saddam and Pappu are remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
03/08/21

(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021



In The Court of Ms. AAKANKSHA M.M. Tis Hazari Court Delhi

Toke

IO/S.H.O to report
on 04/8/2024 at 11:00 am.

State
vs
Lalit Kumar

04/8/2024
DMM (W)
महानगर दफ्तरी न्यायालय दिल्ली
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

FIR No. 729/21
P.S. Buzgabi Bagh
U/S 392/411 IPC

Bail application on behalf of Accused Lalit Kumar U/S 437 IPC.
Most respectfully shometh :-

1. That the accused got arrested in the recent F.I.R.
2. That the accused is innocently/falsely implicated in the recent F.I.R.
3. That the accused is working in masuti company in Gurgaon.
4. That the accused had not committed any offence as mentioned in FIR but it was a misunderstanding.
5. That accused is a law abiding citizen and have deep roots in the society.
6. That accused will abide by all the conditions of Hon'ble Court if enlarged on bail.

Prayer :- It is most respectfully prayed before this Hon'ble Court may release the accused on bail by keeping in consideration the above mentioned facts in the interest of justice.

Delhi
Dated

Applicant
Through

Counsel
Sanjeev Narain & Associates

FIR No.26722/19
U/s 379/411 IPC
PS: Khyala
State vs. Gaurav

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Rajeev Kumar in person.
Accused Gaurav S/o Inder Pal R/o K-36, Pritam Vihar, Delhi, (stated to be lodged in Tihar Jail, Delhi).

An application is moved by IO HC Rajeev Kumar requesting for interrogation and formal arrest of accused Gaurav, who is stated to be lodged in Tihar Jail in FIR No.323/21 u/s 379 IPC PS Mangol Puri.

It has been submitted by IO that the accused is in JC in FIR No.323/21 u/s 379 IPC PS Mangol Puri, that case property of the present case i.e. motorcycle has been recovered at the instance of accused and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

Disclosure statement is annexed with the case diary, seizure memo is also on record. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.



(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.559/21
U/s 380 IPC
PS: Nihal Vihar
State vs. Prabhu @ Tanga

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Rishi in person.

Accused Prabhu @ Tanga S/o Late Khem Singh R/o A-62, Gali No.4,
Block-A, Mangol Bazar Road, Das Garden, Baprola, Najafgarh (stated to be
in CJ-2, Tihar Jail)

An application has been filed by IO seeking request for releasing

accused Prabhu @ Tanga.


It is submitted by IO that the above accused was formally arrested in the present FIR on 02.08.2021 after obtaining permission to interrogate and arrest the above accused from Ld. Duty MM vide order dated 31.07.2021. However, during investigation no recovery could be effected from him and there is no evidence on record to charge sheet the above accused and thus, prayed to release the accused.

Heard. Perused.

As per IO no recovery could be effected from the accused, and he is no more required in the case. Since there is no incriminating material on record to charge sheet the above accused, the application is allowed.

Accused Prabhu @ Tanga is directed to be released from JC if not required in any other case. Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.546/21
U/s 380 IPC
PS: Nihal Vihar
State vs. Prabhu @ Tanga

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Rishi in person.
Accused Prabhu @ Tanga S/o Late Khem Singh R/o A-62, Gali No.4,
Block-A, Mangol Bazar Road, Das Garden, Baprola, Najafgarh (stated
to be in CJ-2, Tihar Jail).

An application has been filed by IO seeking request for releasing
accused Prabhu @ Tanga.

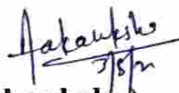
It is submitted by IO that the above accused was formally arrested in the
present FIR on 02.08.2021 after obtaining permission to interrogate and arrest the
above accused from Ld. Duty MM vide order dated 31.07.2021. However, during
investigation no recovery could be effected from him and there is no evidence on
record to charge sheet the above accused and thus, prayed to release the accused.

Heard. Perused.

As per IO no recovery could be effected from the accused, and he is no
more required in the case. Since there is no incriminating material on record to charge
sheet the above accused, the application is allowed.

**Accused Prabhu @ Tanga is directed to be released from JC if not
required in any other case.** Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused
through concerned Jail Superintendent for intimation.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

IN THE HON'BLE COURT OF DUTY MATROPOLITAN
MAGISTRATE DELHI (WEST)

IN THE MATTER OF:-

BHUSHAN KUMAR

S/O- SH. RAM KARAN
R/O WZ-77, TITAR PUR,
NEW DELHI.

.....APPLICANT/ACCUSED

VERSUS

STATE (N.C.T.) OF DELHI

.....RESPONDENT

IN REF:-

P.S. RAJOURI GARDEN
F.I.R. NO. 0671 /2021
U/S. 323/341/354/
506/509 I.P.C.

INDEX

<u>SR. NO.</u>	<u>PARTICULARS</u>	<u>PAGE NO.</u>	<u>COURT FEE.</u>
1.	APPLICATION FOR BAIL U/S 437 Cr.P.C.	1-3	
2.	Complaint dated 20/12/2019 vide Dy. no.43A to S.H.O. P.S. Rajouri Garden New Delhi	4-5	
3.	F.I.R No 722/2015 dated 30/05/2015	-6	
4.	Copy of F.I.R 0671/2021	7-9	
5.	Copy of positive report of Covid 19 dated 17 th April 2021	-10	
6.	VAKALATNAMA	-11	

DELHI
DATED

THROUGH

APPLICANT/ACCUSED

J. J. TYAGI (ADVOCATE)

FIR No.671/21
U/s 323/341/354/506/509 IPC
PS: Rajouri Garden
State vs. Bhushan Kumar

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Ram Bachhan in person.
Accused Bhushan Kumar @ Raju S/o Ram Karan R/o WZ-77, Titar Pur
Village, New Delhi, produced after fresh arrest.

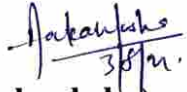
Accused Bhushan Kumar @ Raju has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been
moved by the IO.

Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued, medical examination of accused was conducted on
02.08.2021 as per the MLC attached wherein no fresh external injury has been found.
In the facts and circumstances of the case, custody of the accused is justified
preventing from committing any further offence, for proper investigation of the case
and to ensure his presence before the Court. Thus, accused Bhushan Kumar @ Raju
is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM
concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.579/21
U/s 379/411 IPC
PS: Nangloi
State vs. Sandeep

03.08.2021

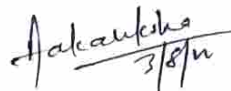
Present: Ld. APP for the State through VC.
IO HC Nitya Dev in person.
Accused Sandeep @ Monu @ Ricky S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar Jail, Delhi, after formal arrest.

Accused Sandeep @ Monu @ Ricky has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, custody of the accused is justified preventing from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Sandeep @ Monu @ Ricky is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.296/21
U/s 420/467/468/471/120B IPC
PS: Maya Puri
State vs. Azhar Khan

03.08.2021

Present: Ld. APP for the State through VC.
IO SI Amit in person.
Accused Azhar Khan S/o Md. Saleem R/o T-05/2301, Aranya Society,
Sector-119, Noida, UP, produced after two days PC remand.

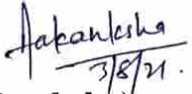
Accused Azhar Khan has been produced after two days PC remand as per order dated 01.08.2021 passed by Ld. Duty MM, West.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature, recovery has been made at the instance of accused and investigation is continued, medical examination of accused was conducted on 29.07.2021, 30.07.2021, 31.07.2021, 01.08.2021 and 02.08.2021, as per the MLC attached wherein no fresh external injury has been found. In the facts and circumstances of the case, custody of the accused is warranted to prevent him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court.

Thus, accused Azhar Khan is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.487/21

U/s 420/34 IPC

PS: Khyala

State vs. Sumit @ Sonu @ Vicky & Anr.

03.08.2021

Present: Ld. APP for the State through VC.
Accused Sumit @ Sonu @ Vicky S/o Shripal R/o E-7/45, Sani Bazar Road, Sultan Puri, Delhi and **accused Akshay @ Vicky** S/o Dilbagh Singh R/o E-7/194, Sani Bazar Road, Sultan Puri, Delhi, both produced through VC from CJ-1 and CJ-4, Tihar Jail respectively.
IO / SI Naveen in person.

Both the accused persons have been produced from JC through VC.

Grounds for arrest perused.

An application seeking two days PC remand of both the accused persons has been moved by the IO. It has been submitted by the IO that the police custody of both the accused persons is required for recovery of motorcycle used in the commission of the crime and the ATM card of the complainant.

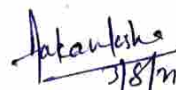
Heard. Perused.

It has been stated that search and recovery has to be made at the instance of both the accused persons. Disclosure statements of the accused persons are already on record wherein they have disclosed their modus operandi in exchanging the ATM card from complainant's son and have stated that they could get recover the ATM card of the complainant and the bike they used at the commission of crime. Recovery has to be made from Delhi itself. Keeping in view the submissions made by the IO and to facilitate the investigation, one day PC remand of accused Sumit @ Sonu @ Vicky and Akshay @ Vicky is granted.

Accused persons be produced on 04.08.2021 before Ld. Duty MM concerned.

Accused persons be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.151/21
U/s 25/54/59 Arms Act
PS: Crime Branch
State vs. Prabhu Dayal @ Jagdish

03.08.2021

Present: Ld. APP for the State through VC.
Accused Prabhu Dayal @ Jagdish S/o Amarjit @ Prannath R/o a-262,
Gali No.1, Rishal Garden, Shiv Vihar, New Delhi, produced after fresh
arrest.
IO / SI Amit Kumar in person.

Accused has been produced after fresh arrest.

Grounds for arrest perused. Accused has been medically examined.

An application seeking two days PC remand of the accused has been
moved by the IO. It has been submitted by the IO that the police custody of the
accused is required to ascertain the source of illegal weapon.

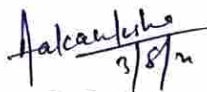
Heard. Perused.

Disclosure statement of the accused is already on record, wherein he has
disclosed that he received illegal weapon from one Ajay R/o Meeruth, UP whose
whereabouts are known to him and he can help in nabbing him. Keeping in view the
submissions made by the IO and to facilitate the investigation, two days PC remand
of accused Prabhu Dayal @ Jagdish is granted.

Accused be produced on 05.08.2021 before Ld. Duty MM concerned.

Accused be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.15656/21
U/s 379/482/411 IPC
PS: Moti Nagar
State vs. Dinesh Mehta @ Raju

03.08.2021

Present: Ld. APP for the State through VC.
Accused Dinesh Mehta @ Raju S/o Bahadur Singh R/o MS-61, MS Block, Gali No.2, Mohan Garden, Delhi, produced after one day PC remand.
IO / HC Vipin Kumar in person.

Accused has been produced after one day PC remand granted vide order dated 02.08.2021.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, accused has been medically examined. In the facts and circumstances of the case, custody of the accused is justified for preventing him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Dinesh Mehta @ Raju is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM, West,
THC, Delhi/03.08.2021

FIR No.830/21
U/s 392/411/34 IPC
PS: Mundka
State vs. Sachin @ Vicky

03.08.2021

Present: Ld. APP for the State through VC.
SI Hemant on behalf of IO ASI Subhash, in person.
Accused Sachin @ Vicky S/o Ramesh R/o Village Hirankudna, Delhi,
produced after fresh arrest.

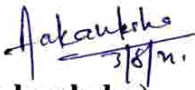
Accused Sachin @ Vicky has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature, recovery has been made at the instance of accused and investigation is continued, medical examination of accused has been conducted today, as per the MLC attached wherein no fresh external injury has been found. In the facts and circumstances of the case, custody of the accused is warranted to prevent him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court.

Thus, accused Sachin @ Vicky is remanded to JC till **17.08.2021**.
Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.830/21
U/s 392/411/34 IPC

PS: Mundka
State vs. Sachin @ Vicky & Anr.

03.08.2021

Present: Ld. APP for the State through VC.
SI Hemant on behalf of IO ASI Subhash, in person.
Accused Vishal S/o Sita Ram R/o House No.486, Parking wali Gali,
near Mundka Metro Station, Delhi, produced after fresh arrest.

Accused Vishal has been produced after fresh arrest.

Grounds for arrest perused. Accused has been medically examined.

An application seeking one day PC remand of the accused has been moved by the IO. It has been submitted by the IO that the police custody of the accused is required for nabbing co-accused Kunwar Singh.

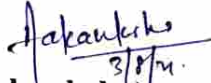
Heard. Perused.

Disclosure statement of the accused is already on record, wherein he has disclosed that he can help in nabbing co-accused Kunwar Singh. Keeping in view the submissions made by the IO and to facilitate the investigation, one day PC remand of accused Vishal is granted.

Accused be produced on 04.08.2021 before Ld. Duty MM concerned.

Accused be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.55/21
U/s 411 IPC
PS: Mundka
State vs. Sachin @ Vicky

03.08.2021

Present: Ld. APP for the State through VC.
HC Krishan on behalf of IO SI Ramesh Kumar, in person.
Accused Sachin @ Vicky S/o Ramesh R/o Village Hirankudna, Delhi,
produced after fresh arrest.

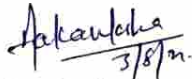
Accused Sachin @ Vicky has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature, recovery has been made at the instance of accused and investigation is continued, medical examination of accused has been conducted today, as per the MLC attached wherein no fresh external injury has been found. In the facts and circumstances of the case, custody of the accused is warranted to prevent him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court.

Thus, accused Sachin @ Vicky is remanded to JC till **17.08.2021**.
Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

IN THE HON'BLE COURT OF Ld. DUTY METROPOLITIAN
MAGISTRATE,
TIS HAZARI DISTRICT COURT, NEW DELHI

IN THE MATTER OF:

STATE

VERSUS

DILEEP.

To/SHD to report
on 04/08/2021.

F.I.R. No- 829 /2021

U/S - 33 Delhi Excess Act

P.S - Mundka

DATE OF ARREST- 02/08/2021.

महानगर दिल्ली जिला मजिस्ट्रेट कोर्ट-05
टीस हजारी न्यायक्षेत्र, दिल्ली
02/08/2021

BAIL APPLICATION UNDER SECTION 437 OF THE Cr.P.C. ON
BEHALF OF THE APPLICANT/ACCUSED NAMELY

Dileep. S/o Gurnucharan.

MOST RESPECTFULLY SHOWETH:

1. That the Applicant/Accused is an innocent, peace-loving and law-abiding citizen of India and has committed no offence at all.
2. That the Applicant has been falsely implicated in the present case and has no concern with the said case whatsoever. The investigation qua the Applicant/accused is complete and it is no more required for any further investigation/custodial interrogation.
3. That the applicant/accused herein will abide by any conditions which will be laid down by this Hon'ble court and shall cooperate in the investigation in the present matter.

FIR No.762/21
U/s 380/457 IPC
PS: Mundka
State vs. Prabhu @ Tanga

03.08.2021

Present: Ld. APP for the State through VC.
SI Hemant with IO/HC Krisan in person.
Accused Prabhu @ Tanga S/o Late Khem Singh R/o A-62, Gali No.4,
Block-A, Mangol Bazar Road, Das Garden, Baprola, Najafgarh,
produced through VC from CJ-2, Tihar Jail.

Accused has been produced through VC after formal arrest.

An application seeking one day PC remand of the accused has been moved by the IO. It has been submitted by the IO that the police custody of the accused is required for effecting recovery of case property and nabbing co-accused.

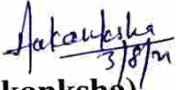
Heard. Perused.

It has been stated that search and recovery has to be made at the instance of accused. Disclosure statement of the accused is already on record, wherein he has disclosed that he sold the case property to one person, and he can help in tracing him. Keeping in view the submissions made by the IO and to facilitate the investigation, one day PC remand of accused Prabhu @ Tanga is granted.

Accused be produced on 04.08.2021 before Ld. Duty MM concerned.

Accused be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.829/21
U/s 33 Delhi Excise Act
PS: Mundka
State vs. Dalip

03.08.2021

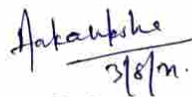
Present: Ld. APP for the State through VC.
IO HC Kishan in person.
Accused Dalip S/o Guru Charan R/o Flat No.1118, C-Pocket,
Loknaya Puram, Bakkarwala, Delhi, produced after fresh arrest.

Accused Dalip has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued and he has been medically examined yesterday, as per MLC no fresh external injury was found. In the facts and circumstances of the case, custody of the accused is justified for preventing him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Dalip is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.245/21
U/s 411 IPC
PS: Mundka
State vs. Sandeep @ Monu

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Krishan in person.
Accused Sandeep @ Monu S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar Jail, Delhi, after formal arrest.

Accused Sandeep @ Monu has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, custody of the accused is justified for preventing him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Sandeep @ Monu is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
3/8/21

(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.17228/2021
U/s 411/379 IPC
PS: Mundka
State vs. Sandeep @ Monu

03.08.2021


Present: Ld. APP for the State through VC.
IO HC Krishan in person.
Accused Sandeep @ Monu S/o Hari Singh R/o House No.B-348, Balbir Vihar, Kirari, Delhi, produced through VC from CJ-1, Tihar Jail, Delhi, after formal arrest.

Accused Sandeep @ Monu has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, custody of the accused is justified for preventing him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Sandeep @ Monu is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

STATE VS. RAJBIR SINGH @ BABLOO @ ROSHAN
FIR NO.444/21
U/S 379 IPC
PS MOTI NAGAR

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Dalvir in person.

Accused Rajbir Singh @ Babloo @ Roshan S/o Sudershan Singh @
Atter Singh R/o House No.10, Gali No.1, Gurunanak Avenue,
Ghanapur, Amritsar, Punjab, produced after one day PC remand.

Accused Rajbir Singh @ Babloo @ Roshan has been produced after one
day PC remand.

An application seeking 14 days JC remand of the accused has been
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. Accused has been medically examined. In the facts
and circumstances of the case, custody of the accused is justified for preventing him
from committing any further offence, for proper investigation of the case and to
ensure his presence before the Court. Thus, accused Rajbir Singh @ Babloo @
Roshan is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM
concerned on 17.08.2021. JC warrants be prepared.

Accused has stated that he is paralyzed to some extent and that he be
provided medical treatment. **Concerned Jail Superintendent is directed to get
accused medically examined and to ensure that accused is provided necessary
medical treatment.**

Copy of the order be given dasti to the IO as prayed for.


3/8/21
(Aakanksha)

Duty MM/West/Delhi/03.08.2021

FIR No.601/21
U/s 379 IPC
PS: Ranhola
State vs. Sandeep Parashar

03.08.2021


Present: Ld. APP for the State through VC.
IO HC Nityanand in person.
Accused Sandeep Parashar S/o Ravi Dutt Parashar (Vagabond)
produced after fresh arrest.

Accused Sandeep Parashar has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, he has been medically examined, wherein no fresh injury was found. In the facts and circumstances of the case, custody of the accused is justified for preventing him from committing any further offence, for proper investigation of the case and to ensure his presence before the Court. Thus, accused Sandeep Parashar is remanded to JC till **17.08.2021**. Accused be produced before Ld. Duty MM concerned on 17.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.OD-RA-000023/21
U/s 380 IPC
PS: Ranhola
State vs. Sandeep Parashar

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Birbal Singh in person alongwith accused **Sandeep Parashar**
S/o Ravi Dutt Parashar (Vagabond).

An application has been filed by IO seeking request for releasing **accused Sandeep Parashar.**

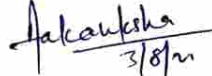
It is submitted by IO that the above accused was arrested today since accused had disclosed his involvement in the present case. However, during investigation no recovery could be effected from him and there is no eye witness and thus, prayed to release the accused.

Heard. Perused.

As per IO no recovery could be effected from the accused, and he is no more required in the case. Since there is no incriminating material on record to charge sheet the above accused, the application is allowed.

Accused Sandeep Parashar is directed to be released from JC if not required in any other case. Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021

FIR No.OD-RA-000144/21
U/s 379 IPC
PS: Ranhola
State vs. Sandeep Parashar

03.08.2021

Present: Ld. APP for the State through VC.
IO HC Birbal Singh in person alongwith accused **Sandeep Parashar**
S/o Ravi Dutt Parashar (Vagabond).

An application has been filed by IO seeking request for releasing **accused Sandeep Parashar.**

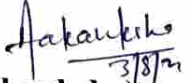
It is submitted by IO that the above accused was arrested today since accused had disclosed his involvement in the present case. However, during investigation no recovery could be effected from him and there is no eye witness and thus, prayed to release the accused.

Heard. Perused.

As per IO no recovery could be effected from the accused, and he is no more required in the case. Since there is no incriminating material on record to charge sheet the above accused, the application is allowed.

Accused Sandeep Parashar is directed to be released from JC if not required in any other case. Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.


(Aakanksha)
Duty MM, West,
THC, Delhi/03.08.2021